

5.3.90

ORIGINAL APPLICATION No.161/90

P.C. GOPINATH VS. Supdt. of Post Offices and others

Shri Alexander Thomas-
for applicant

SPM & RD

Adjourned at the request of the learned counsel
for the applicant for admission on 7th March, 1990.

S/
5.3.90

7.3.90

SPM

Shri Alexander Thomas
for applicant.
Shri Aboobacker-for ACGSC

Shri Ibrahim Khan takes notices on behalf of
the respondents. Heard. ADMIT.

Respondents to file counter affidavit within
four weeks with a copy to the learned counsel for the
applicant, who may file rejoinder if any within two
weeks thereafter with a copy to the learned counsel for
the respondents.

List before DR for completion of pleadings on
18th April, 1990.

S/
7.3.90

TWZ

for 18/6
CNF
for 4/6
CNF

None appears for the applicant. Respondents
are represented through counsel. Time till 4.6.90
granted to file reply, as prayed for.

B
18.4.90.

TWZ None

None appears for the applicant. Respondents
are represented through counsel. Time till 2.7.90
granted to file reply, as prayed for.

B
4.6.90.

R-2/7
CNP

TWZ

OA- 161/90.

Both sides are represented through counsel.
Time till 1.8.90 granted to file reply, as
prayed for.

2.7.90.

TWZ

None appears for the applicant. Respondents
are represented through counsel. Time till 31.8.90
granted to file rejoinder, if any, as a last chance.

1.8.90.

TWZ

None appears for both sides. Rejoinder
has not been filed so far in spite of the time
granted for the purpose. Hence, posted for
hearing before the court on 1.11.90.

31.8.90.

NVK & ND

Mr. P V Mohanan for the applicant

Mr. TPM Ibrahim Khan for the respondents

At the request of the counsel for the
applicant who seeks time to file rejoinder, call
on 28.11.90.

1.11.90NVK & ND28-11-90

(30)

Mr. P V Mohanan for the applicant by proxy
Mr. TPM Ibrahim Khan for the respondents

At the request of counsel of the
applicant, call on 14-1-91.

28-11-90

for 1/8
Court file
on 25-7-90

8/8
27/11/90

for 31/8
Rjd not filed

15

NVK & AVH

(2)

None for the applicant
Mr. SPM Ibrahim Khan for respondents

Respondents are ready. In the
interest of justice a last opportunity
is given to the Advocate ^{for the applicant,} Call on 8.2.91
for final hearing.

Ar 14/1/91

AVH

14/1/91

NVK & AVH

8.2.91

(1)

None present for either of the parties.

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Neither the applicant nor his counsel was present
when the case was called to-day.

The applicant was not present when the case
taken up for hearing on the last occasion also and
the counsel for the applicant was then given a last
opportunity to be present to-day.

Ar 8.2.91

Hence, this application is dismissed for default.

QH

8.2.91

PS: issued
PLB: crossed
PHB